

In the Central Administrative Tribunal  
Principal Bench: New Delhi

(11)

1. OA No.2505/91

Date of decision: 15.04.1993.

Shri Raj Kumar

...Applicant

Versus

Union of India through Secretary,  
All India Radio & Door Darshan Department,  
Central Secretariat, New Delhi  
and Another

...Respondents

2. OA No. 2506/91

Shri Khalid

...Applicant

Versus

Union of India & Another

...Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman  
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicants

None

For the respondents

Shri A.K. Behra, proxy  
counsel for Shri P.H.  
Ramchandani, Senior Counsel.

Judgement(Oral)  
(Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The controversy involved in these two applications is somewhat similar. Therefore, they are being disposed of by a common order.

2. The principal relief claimed in both the applications is that the applicants' services be may be regularised in the posts of Carpenter.

3. Replies have been filed in both the applications. It is averred therein that the particular project on which the applicants had been appointed has come to an end. They were not given any appointment of a permanent nature. Therefore, the question of regularisation of their services does not arise.

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4. The applicants were served with copies of counter-affidavit under registered post acknowledgement due which were posted on 30.3.1992. No rejoinder-affidavit has been filed. In the absence of the rejoinder-affidavit on behalf of the applicants the stand taken by the respondents in their counter-affidavit is accepted. There is no substance in these applications. They are accordingly rejected. There shall be no order as to costs.

(I.K. RASGO~~T~~RA)  
MEMBER(A)

(S.K. ~~D~~HANON)  
VICE-CHAIRMAN

San.

*Certified to be true copy*

*Anil S. Malhotra*  
*Co. Secy*